

- sions) under sub-section (i) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Spices Trading Corporation Limited, Bangalore, for the year 1989-90.
 - (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1614/90]
2. (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Ernakulam, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board for the year 1989-90 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Board, Ernakulam, for the year 1989-90. [Placed in Library. See No. LT—1615/90]
3. (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1989-90 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1989-90.

[Placed in Library. See No. LT—1616/90]

4. (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1989-90. [Placed in Library. See No. LT—1617/90]

12.03 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

(I) Fourth Report

[English]

SHRI CHHEDI PASWAN (Sasaram): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

(ii) Minutes

SHRI CHHEDI PASWAN: I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on papers laid on the Table relating to their Fourth Report.

[Translation]

(Interruptions)

MR. SPEAKER: Shri Madan Lal Khurana..."

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Speaker, Sir...(Interruptions)

MR. SPEAKER: Devendra ji, please go to your seat.

SHRI DEVENDRA PRASAD YADAV: Mr. Speaker, Sir, the decision to be taken about the defectors... (*Interruptions*)

MR. SPEAKER: It is under consideration.

SHRI DEVENDRA PRASAD YADAV: Which matter is under consideration? (*Interruptions*)

[*English*]

MR. SPEAKER: Mr. Kundu, you are a senior Member. You should not do like this. Please go to your seat.

[*Translation*]

SHRI DEVENDRA PRASAD YADAV: Legitimacy of the defector member has been challenged, What is your ruling in this regard? (*Interruptions*)

MR. SPEAKER: This matter is under consideration. Please go to your seat.

(*Interruptions*)

SHRI DEVENDRA PRASAD YADAV: A time limit should be fixed for this. By what time you will give your ruling? (*Interruptions*) Membership of the defector's should be terminated. (*Interruptions*)

[*English*]

MR. SPEAKER: Don't you know there is a law?...

(*Interruptions*)

MR. SPEAKER: What is this?...

(*Interruptions*)

SHRI SAMARENDRA KUNDU (Balasore): Sir, we want that you kindly decide it soon. We are not questioning

your authority to take the decision but we want a quick decision... (*Interruptions*)

MR. SPEAKER: Should I take a decision just now?...

(*Interruptions*)

SHRI SAMARENDRA KUNDU: By delaying your decision, you are compelling us to sit with the defectors and to hear answers given by the Ministers who have been alleged to have defected... (*Interruptions*) It is strange that some of them are mouthing slogans of morality, purity in political and public life, etc. and we have to swallow these things... (*Interruptions*) We are requesting you to kindly announce your decision by tomorrow. We are only appealing to you... (*Interruptions*)

[*Translation*]

MR. SPEAKER: I have heard you. A decision in this regard will be taken in accordance with the provisions of law.

(*Interruptions*)

MR. SPEAKER: Please go to your seat.

(*Interruptions*)

MR. SPEAKER: Cannot you say this very thing after resuming your seat?

(*Interruptions*)

MR. SPEAKER: I have told you that the matter is under consideration. Action will be taken as permissible under the provisions of law of ... It is under consideration...

(*Interruptions*)

MR. SPEAKER: Please go to your seat.

(*Interruptions*)

MR. SPEAKER: Khurana ji, I am calling

you. Please, start your speech.

(Interruptions)

[*English*]

SHRI SAMARENDRA KUNDU: Sir, you had given time up to 30th and we thought you would take a decision by 30th or by next day...*(Interruptions)*

MR. SPEAKER: Please do not discuss this, Mr. Kundu...

(Interruptions)

MR. SPEAKER: No. I do not permit you...

(Interruptions)

MR. SPEAKER: Mr. Kundu, you are a senior parliamentarian. What are you doing?...

(Interruptions)

[*Translation*]

SHRI RAM VILAS PASWAN (Hajipur): Will you announce your decision in this session? *(Interruptions)*

MR. SPEAKER: All of you may please go to your seats. I would like you and all of my hon. Friends to go to their seats.

(Interruptions)

MR. SPEAKER: All of you may please take your seats.

(Interruptions)

[*English*]

PROF. MADHU DANDAVATE: I have only one request. You have in your own decision asked them to give the reply to the notices by 30th. Our only request to you is that this issue,

after getting the replies on 30th, should be expeditiously settled and an assurance should be given to this effect. That is all. *(Interruptions)*

[*Translation*]

MR. SPEAKER: Paswanji, please listen to your leader.

SHRI CHHEDI PASWAN (Sasaram): That is why I am going...*(Interruptions)*

[*English*]

SHRI L.K. ADVANI (New Delhi): My colleagues have reason to be agitated over this, and therefore, I would also plead that before this Session ends, we must have a clear picture on this particular issue. *(Interruptions)*

MR. SPEAKER: Shri Madan Lal Khurana.

(Interruptions)

MR. SPEAKER: Kindly sit down.

SHRI HARISH RAWAT (Almora): Sir, kindly look at us also. It is a very urgent matter, Sir. *(Interruptions)*

SHRI A. VIJAYARAGHAVAN (Palghat): Sir, we are not getting water for the last four days in Delhi. I demand that the Government should respond. *(Interruptions)*

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, with your permission...*(Interruptions)*

MR. SPEAKER: I am listening to you. Take your seat first.

(Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, it is perhaps the 7th or the 8th time that I with your permission, am raising this issue about Kashmiri mi-

grants in this House. The previous government collapsed and only god knows present government's fate but the conditions of the Kashmiri migrants numbering about one and half to two lakhs are still unchanged as they have been leading a miserable life like gypsies for the last one year either in Jammu or at the Boat Club in Delhi. About one Lakh persons are in Jammu and about fifty thousands, have taken shelters in Delhi. They have become refugees in their own country. Here each family is given Rs. 750 only which despite our repeated requests has not been enhanced yet. Mr. Speaker, Sir, is it possible for a family to fulfill its necessities within Rs. 750 in these high times? Their only fault is that they call India their mother. They also might have been allowed to live in Kashmir comfortably if they would have accepted the 'Islam' or they would have succumbed their wills before such pressure. I myself have gone to Jammu to see their lives. They are living like animals there. Under a tent of 10 by 20 size four families are compelled to live together. Mr. Speaker, Sir, Yesterday, here in this House, the hon. Prime Minister had made his submission that he visited the riot-affected areas because on the wake of his visit the forces were deployed there, which helped in stopping the riot. But neither the previous Prime Minister nor the present Prime Minister has gone to Jammu how they are passing their lives in this biting-cold. The Bhartiya Janta party has distributed blankets among them but the Government has not provided them with any help. So, Sir, through you I request the Government to send at least some Minister to the camps of Jammu to see their conditions. The Government should pay its attention also towards the demands made by the refugees residing here in Delhi. One of their major demands is about rehabilitating them permanently or semi-permanently.

MR. SPEAKER: The Government is looking into this. You may sit now.

SHRI MADAN LAL KHURANA: Sir, you

must be remembering that from the same chair you had assured last time that...

MR. SPEAKER: I remember what I had said and even this time I am saying the same thing.

SHRI MADAN LAL KHURANA: Please ask the Government, Sir.

MR. SPEAKER: The Ministers of the Government are listening to it.

SHRI MADAN LAL KHURANA: The Government should show sympathy towards those migrants. Please draw the Government's attention towards them. (*Interruptions*) As they had to go similarly you also will be... (*Interruptions*)

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANNIAM SWAMI): They had committed sin.

SHRI MADAN LAL KHURANA: But now you should do something atleast.

MR. SPEAKER: Shri Harish Rawat, you may say about the N.D.M.C.

12.15 hrs.

RE. STRIKE BY N.D.M.C. WORKERS

[*Translation*]

SHRI HARISH RAWAT (Almorah): Mr. Speaker, Sir, through you I want to draw the attention of this House as well as of the Government towards the strike of the workers of the N.D.M.C.

Sir, the N.D.M.C. staff had given Price notice in favour of their demands long before but the N.D.M.C. administration which is under the influence of the Bhartiya Janta Party has forced them to continue their strike due to which water-supply has been disconnected in every colony of the New Delhi area. You may confirm this from the staff working here who also are not getting water in their quarters. Filth is spreading everywhere. This is the adverse situation of Delhi,